

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A. No.3021/2004

Monday, this the 20<sup>th</sup> day of December, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A. Singh, Member (A)

Vineet Kumar Vaswani  
S/o Sh. Madan Pai Singh  
R/o H.No.733,  
Near Neha Tent House,  
D.M. Colony,  
Bulandshahar, UP-203001.

(By advocate: Shri Ravikant)

...Applicant

Versus

1. Union of India  
through Secretary  
Ministry of Finance,  
North Block, New Delhi.
2. The General Manager,  
India Government Mint,  
Alipore, Calcutta-700053.

...respondents

ORDER (ORAL)

By Mr. Justice V.S. Aggarwal:

In pursuance of an Advertisement inviting applications for the post of Inspector, Group 'C', the applicant applied for the said post. His contention is that he was selected for the interview on 14.6.2000 and offer was received for the temporary post of Inspector on 01.8.2000. On 26.9.2000, respondent informed the applicant that the police verification of his antecedents is being effected. The grievance raised is that after that the applicant has not been appointed and therefore by virtue of the application seeks a direction to the respondents that he

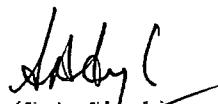
18 Ag

-2-

should be allowed to join as Inspector, Group 'C'.

2. On our query, learned counsel informs us that a notice had been served on the respondents on 03.8.2001 to which no action has been taken.

3. Taking stock of the totality of the facts and circumstances, it is directed that Respondent no.2 would consider the totality of the facts of the said notice and pass an appropriate speaking order within four months from the receipt of the certified copy of the present order and communicate it to the applicant. With this direction, OA is disposed of.



(S.A. Singh)  
Member (A)



(V.S. Aggarwal)  
Chairman

/kdr/